

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

LOK SABHA
UNSTARRED QUESTION NO. 2688
TO BE ANSWERED ON 2nd AUGUST, 2022

PM-KISAN IN CHHATTISGARH

2688. SHRI GUHA RAM AJGALLEY:

Will the Minister of Agriculture and Farmers Welfare कृषि एवं किसान कल्याण मंत्री be pleased to state:

(a) the number of farmers registered under the Pradhan Mantri Kisan Samman Nidhi (PM-KISAN) Yojana in Janjgir district of Chhattisgarh;

(b) the number of farmers who have not received the last installment of PM-KISAN while they had received 4-5 installments and if so, the details thereof;

(c) whether the money has been transferred into the account of some other persons instead of actual beneficiary farmers; and

(d) if so, the details thereof and the reasons therefor?

ANSWER

MINISTER OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्री (SHRI NARENDRA SINGH TOMAR)

(a) As on 28/07/2022, a total of 5,13,574 farmers are registered under PM-KISAN in Janjgir-Champa district of Chhattisgarh.

(b) to (d) States/UTs identify and verify the beneficiaries under the PM-KISAN Scheme. Beneficiaries are entitled to receive benefits of the Scheme from the 4-monthly period in which they are registered under the Scheme. Benefits are transferred to the beneficiaries through Direct Benefit Transfer mode, on the basis of verified data received from the States/UTs on the PM-KISAN portal. To help the States/UTs for automated validation of the beneficiaries' data, PM-KISAN portal has been integrated with the portals of Unique Identification Authority of India (UIDAI) for Aadhaar authentication; with Public Finance

Management System (PFMS) for validation of account and Government employees/pensioners data; with Income Tax department for validation of income tax payee status; and with National Payment Corporation of India (NPCI) for account validation and Aadhaar based payments.

Eligible farmers are being enrolled and deceased/ineligible beneficiaries are being removed by way of continuous verification and validation of the beneficiary's data. The States/UTs have been provided with the option to mark beneficiaries as eligible to ineligible and vice versa, after due verification. The money is transferred after due verification of account and Aadhaar seeded account as per data provided by the States/UTs.
